

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2558  
ANSWERED ON:26.08.2013  
VIOLATION OF CLEARANCE NORMS  
Verma Shri Sajjan Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has taken cognisance of the rising incidents in respect of violation of environment clearance norms in the country;
- (b) if so, whether the Government proposes to make strict rules and delegate adequate powers to State Governments to check such violation;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) Environment Clearances (ECs), stipulating various conditions, are granted as per the procedure prescribed under the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time, for the projects or activities stated in the Schedule to the Notification. The compliance of stipulated EC conditions is monitored by the six Regional Offices of Ministry of Environment and Forests, Central Pollution Control Board and the concerned State Pollution Control Boards / UT Pollution Control Committees. In case of any violation, appropriate action is taken against the defaulting Unit under the Environment (Protection) Act, 1986. Necessary powers under the Environment (Protection) Act, 1986 have been delegated to the State Governments and State Pollution Control Boards / Committees in this regard.